

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./21/27/2017
Dated: 28/12/2018

BETWEEN:

Koppula Ravi,
S/o. Late Anjaiah,
Aged about 29 years,
R/o. H.No.2-79,
Markandeya Veedhi,
Chandur Village & Mandal,
Nalgonda District – 508 255.

..... Applicant

AND

1. The Union of India rep. by its
Secretary,
Ministry of Communications and I.T.,
Department of Posts – India,
Dak Bhavan, Sansad Marg,
New Delhi – 110 001.
2. The Chief Postmaster General,
A.P. Circle, Dak Sadan, Abids,
Hyderabad – 500 001.
3. The Superintendent of Post Offices,
Nalgonda Division, Nalgonda – 508 001.

..... Respondents

Counsel for the Applicant : Mr. M. Venkanna, Advocate

Counsel for the Respondents : Mrs.K. Rajitha, Sr. CGSC

CORAM

Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER

{ Hon'ble Mrs. Naini Jayaseelan, Admn. Member }

Heard learned counsel for the applicant and Mrs. K. Rajitha, Sr. Central Government Standing Counsel for the Respondents.

2. The present OA has been filed challenging the impugned order dated 22.05.2012 issued by 3rd respondent wherein the claim of the applicant for compassionate appointment to the post of GDS, MC, Regatta was rejected. The applicant's case was not recommended by the CRC which met on 10.05.2012 for compassionate appointment with the reason that the applicant secured below 51 points.

3. The counsel for the applicant submitted a judgment of this Tribunal in OA. 419/2016 dated 01.03.2018 wherein in a similar case, the Tribunal had ordered that if there is no application of the applicant seeking compassionate appointment pending with the respondents, the applicant is directed to submit a fresh application seeking compassionate appointment and the respondents are directed to examine the case of the applicant in the light of the revised guidelines and consider the case of the applicant for compassionate appointment within a period of three months from the date of copy of the order.

4. In the above circumstance, it appears that the points for assessing the

indigent condition have not been properly computed and since this case is similar to the OA. 419/2016, the applicant is hereby directed to submit a fresh application within a period of one month and the respondents are directed to examine the case of the applicant for compassionate appointment in the light of revised guidelines. This case may be reconsidered by the next CRC based on the extant guidelines.

5. Accordingly, the OA is disposed of. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

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